

**Central Administrative Tribunal  
Principal Bench**

**OA No.1637/2013**

New Delhi this the 20<sup>th</sup> day of July, 2016

**Hon'ble Mr. Justice M.S. Sullar, Member (J)**  
**Hon'ble Mr. V.N. Gaur, Member (A)**

Shri Ashok Kumar Rajput,  
S/o Late Shri Bhim Singh,  
R/o C/o Sh. Sunil Kumar,  
H.No. D-7, C.T.I, Govt. Quarters,  
Raja Garden,  
New Delhi.-110027.

...applicant

(By Advocate : Shri H.P. Chakravorthy for Shri R.K. Shukla)

**Versus**

1. Govt. of NCT of Delhi,  
Through Chief Secretary,  
Delhi Secretariat,  
Delhi Sachivalaya, I.P. Estate,  
New Delhi.
2. The Principal Secretary (Home),  
Govt. of NCT of Delhi,  
I.P. Estate, Sports Complex,  
Delhi Secretariat,  
New Delhi.
3. The Director General of Home Guards,  
Directorate of Home Guard,  
Govt. of NCT of Delhi,  
Nishkam Sewa Bhawan,  
C.T.I. Complex, Raja Garden,  
New Delhi-110027.

...respondents

(By Advocate: Shri Vijay Pandita )

**ORDER (ORAL)**

**Mr. Justice M.S. Sullar, Member (J) :-**

The applicant, Ashok Kumar Rajput (since deceased), filed the instant Original Application (OA), challenging the impugned orders, as back as on 10.05.2013, in this Tribunal. The OA was repeatedly adjourned on one pretext or the other.

2. During the pendency of the OA, the original applicant had expired. Ultimately, the OA was adjourned for today, i.e. 20.07.2016, to enable the learned counsel for applicant to move an application for impleading his LRs, as prayed for, vide order dated 10.03.2016.

3. Strangely enough, today neither arguing counsel for applicant is present nor application to implead the LRs or to set aside the abatement is filed, nor any cogent explanation is forthcoming on record in this regard. In these compelling circumstances, we have no option but to dismiss the application.

4. Therefore, the OA is, hereby, dismissed as having been abated.

5. Needless to mention, the LRs of the applicant would be at liberty to move an applications for setting aside the abatement and for substituting them in place of original applicant, in accordance with law.

**( V.N. Gaur )**  
**Member (A)**

**( Justice M.S. Sullar )**  
**Member (J)**

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